cannot prevent it. We cannot prevent it in such a form of Government ....

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): What is your clarification? You cannot turn it into a second debate on the Third Ref ding. What is your clarification? Put it please.

SHRI SANTOKH SINGH: I could give the example of another Government, of Moscow, where they have prevented the flow of population, into that city. There is a law that nobody can go to that city now, but in our country we cannot do it. So, keeping in view these things we have to think in terms of other ways of checking the flow of population, not by actually preventing it. Tliat is what I wanted to know from the Minister.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : The question is:

"That the Bill be passed."

The motion *was adopted.*

THE APPROPRIATION (No. 6) BILL, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): Mr. Vice-Chairman, I beg to move:

'That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, as passed by the Lok Sabha, be taken into conside ation."

The Bill arises out of the Supplementary Demands of Rs. 102.63 crores voted by the Lok Sabha on the 30th November, 1964 and the expenditure of Rs. 32,000 charged on the Consolidated Fund of India as detailed in the Supplementary Demands presented to the House on 17th November, 1964. Detailed explanations in support of the Demands have, as usual, been given in the foot-notes below the Supplementary Demand Statements. I shall, therefore, confine myself to a few introductory remarks on some of the major items for which additional provision is required.

A provision of Rs. 216 crores was included in the current year's budget for purchase of foodgrains both within the country and import from abroad. This provision was based on the assumption that the total purchases would be of the order of 38 lakh metric tons of wheat and 10.4 lakh metric tons of rice and took into account the likely offtake frjm Government stocks. Since then, the food situation in the country has necessitated a stepping up of the imports both of wheat and of rce and it is now estimated that the purchases till the end of February 19o5 might amount to at least 58 lakh metiic tons of imported wheat and 5.'J lakh metric tons of imported rice. In addition, rice is being procured internally and also imported from Thailand, Cambodia and UAR. Accordingly, an additional provision of Rs. 100 crores is inquired in order to meet the commitments The additional requirements wiH be substantially covered by the sale proceeds nf the foodgrains. I need hardly add that the question of the requirements of foodgrains is constantly kept under review and, if necessary, a further Supplementary Grant wil] be sought in the Budget Session of Parliament.

An additional provision of Rs. 2 crores is required for the payment of subsidy to the Indian sugar industry for meeting the losses incurred bv it on the export of sugar. As hon. Members are aware, the export of sugar was resumed in 1960-61 in view of the satisfactory supply position Certain commitments were entered into which, it will be appreciated must be honoured in the interest of our export trade. Export of sugar however, in normal conditions entails a

[Shri Rameshwar Sahu.] loss, as the internal price of sugar is higher than the international price realised from the foreign buyers. Every attempt is, of course, being made to export maximum quantities to preferential destinations sach as Malasia, Canada, USA, Japan, etc. Nevertheless, the export of 2.32 lakh metric tons of sugar during the current year has resulted in a loss to the sugar industry on account of which a subsidy of about Ks. 2.10 crores is payable to it. At the same time, the export has earned foreign exchange for the country of about Rs, 18.5 crores.

A token provision has been sought to cover the expenditure on the setting up of an Education Commission. As hon. Members are no doubt aware, several Commissions and Committees have in the past examamined limited sectors and specific aspects of education, but the present Commission is expected to make a comprehensive review of the entire educational system. It will also advise the Government on the general principles and policies for the development of education at all stages and in all its aspects so that it may make a powerful contribution to* all spheres of national life. I am sure the appointment of a Commission with eminent educationists from abroad to go into the national pattern of education wiH be welcomed by all.

Two other token provisions have been asked for to cover the expenditure on two aluminium projects, one in the Koyna region of Maharashtra and the other in the Korba region of Madhya Pradesh. These projects are being taken up in the public sector with German and Hungarian technical assistance, respectively, in order to meet the demand for aluminium which has been growing rapidly. While the Koyna plant will have an initial capacity of 25,000 metric tons per annum with a layout suitable for expansion to about 50.0C0 metric j tons per avnum, the Korba plant will i have a n anufacturing capacity of | 1,20,000 metric tons per annum and an aluminium smelter with a capacity of 30,0-00 metric tons per annum. The total cost of the two plants is estimated at about Rs. 25 crores, for the Koyna plant and about lis. 38 crores for the Korba plant, including township. The expenditure during the current year is, however, likely to be mainly in connection with the preliminary expenses und will be met from savings within the Grant.

Sir, I move.

The question was proposed.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Ninety minutes have been allotted for this Bill. 1 have got a list of eight speakers before me. So, I would request hon. Members to limit their remarks to ten minutes. Mr. Ram Singh.

SHRI RAM SINGH (Uttar Pradesh): Mr. Vice-Chairman, this House has been called upon to pass the Appropriation (No. 6) Bill, so that the Government may be allowed to meet an additional expenditure of over Rs. 102 crores. Normally we would have had no objection to passing this Bill but because of the Government's constant failures, not only in domestic affairs but also in respect of foreign policy, we do so. In these two years since China occupied our territory we have done nothing to regain it, nor to regain our lost honour. In regard to the food situation, thousands of people are dying because of hunger. We have completely failed in oar food policy mainly because of the wrong policies of the Government. Government believes more in "isms" rather than do something practical about it. Their so-called socialist pattern of society, which is Soviet-oriented, is hardly suited for our country, but they are going ahead blindly without caring for the results. The dealers have been dubbed as hoarders, blackmarketeers, profiteers and what not. But I must submit that whenever there is scarcity of a particular item or commo-

dity, the hoarding is not with the dealers alone. It starts from the producer and goes up to thi; consumer. I am not in any way pleading the cause of the dealers, but 1 must say that they are useful citizens in a particular society and should not be treated like criminals or second class citizens. The summary trial, which has been laid down in the Ordinance and with which our Party totally disagrees, is nothing but an infringement of the Fundamental Rights enshrined in our sacred Constitution. It is amusing to know, Sir, that in spite of the existence of the Defence of India Rules, the Government have failed to haul up the so-called hoarders and profiteers and they have had to resort to this) Ordihance. Hunger whim is stalking the country will continue, unless the ruling Party honest Uiough, for solving the problem to change the Plan priorities, giving prop sr em-phasisl to agriculture, safeguarding the holdingE of our self-employed peasants and not appropriating their holdings. A large number of goldsmiths are without any employment or job. Many of them have committed suicide. When our present Finance Minister took over from Shri Morarji Desai under Kamraj Plan because of the C.D.S. and Gold Con-trol Orders, hopes were revived that something good will be done *to* them. Nothing has been done so far. I request the hon. Finance Minister to review their case and do something for those unfortunate goldsmiths who are without any job.

I must bring to your kind notice the very grave condition of the steel re-rolling mills. The supply position of billets, which are the raw material for this industry, is going down ever since the coming into commission of the big steel plants. It was expected when these plants were being erected, that the supply position $_0$f billets would be up to the full capacity of the re-rolling mills. But just the op-posite has happened. Many mills in various parts of the country have closed down and others are working only 25 per cent, of their capacity. The hon. Minister of Steel has so many times assured the representatives of the re-rolling mills industry that through Government intervention the mam producers, namely, Bhilai, Durgapur, Indian Iron, Tatas, etc., will be asked to make up the short-falls in the supply of billets. No action seems to have been taken on these assurances. The monthly requirement of billets by the industry is 86,000 tonnes. Unfortunately, the supply position has been shockingly low. From the average supply of 60,000 tones per month of billets to the re-rolling mills in 1963-64, despatches in August 1964 droped to only 34,000 tonnes, and further went down to 23,000 tonnes in November 1964. The situation is therefore extremely serious. Many units, small and big, are compelled to close down creating labour troubles and financial loss. I would request the Minister to take effective stops quickly for giving billet supplies at the 1963-64 level at least. In case it is not possible to supply from the indigenous sources, it is requested that the billets may be imported from all possible sources. Thank you.

श्री रमेशचन्द्र शंकरराव खांडेकर (मध्य प्रदेश) : उपसभाध्यक्ष जी, यह जो विनियोग विधेयक हमारे सामने आया है उस में कई बातें ऐसी हैं जिन के ऊपर विचार किया जा सकता है लेकिन इतना थोड़ा समय हमारे पास है कि सब बातों के ऊपर विचार करना सम्भव नहीं है। इसलिये इस में जो मुख्य मुख्य बातें हैं उन पर ही मैं अपने विचार प्रकट करना चाहता हूं ।

सब से पहली बात और सब से बड़ा खर्चा जो इस में लाया गया है वह अन्न और खेती के बारे में है, फूड एंड एग्रीकल्चर के सिलसिले में है । इस सदन में प्रश्नों के समय प्राइवेट मेम्बर्स रेजोल्यूशन के वक्त और उस के बाद फूडग्रेन्स कारपोरेशन पर

[श्री रमेशचन्द्र शंकरराव खांडेकर]

हुई बहस के वक्त इस पर काफी विचार हो चुका है इसलिये उस वक्त जो बातें कही जा चुकी हैं उनको मैं दुहराना नहीं चाहता, फिर भी मैं अपना यह कर्तव्य समझता हूं कि आज जो परिस्थिति है, देश में आज जो अन्न की परिस्थिति पैदा की गई है, जिसके लिए कहा जाता है कि यह परिस्थिति निसर्ग ने की है लेकिन जिसे मैं नहीं मानता, वह तो आदमी की की हुई है, वह तो हमारी गलत पालिसियों की वजह से हुआ है, उस सम्बन्ध में अपने कुछ विचार प्रकट करूं।

यह बड़े दुर्भाग्य की बात है कि हमारा देश खेती-प्रधान देश होते हुए भी, स्वतन्त्रता के बाद इतने वर्षों में भी हम अन्न के विषय में स्वयंपूर्ण नहीं हो पाए। तीन प्लान बने और हम तीसरे प्लान के आखिर में आ गए हैं लेकिन हमारा जो अन्न का उत्पादन है वह अपेक्षाकृत बढ़ा नहीं है। कहा यह जाता है कि इस वर्ष जो अन्न की समस्या पैदा हुई, वह खेती की कम पैदावार होने की वजह से हुई, लेकिन जो सरकारी आंकड़ें बताए जाते हैं वे बतलाते है कि इस साल हमारा अनाज का उत्पादन गये वर्षों की अपेक्षा करीब ४० लाख टन ज्यादा हुआ। इस वर्ष हमने विदेशों से भी ज्यादा अनाज मंगाया। फिर समझ में नहीं आता कि एकाएक इस देश में जो इस प्रकार से अन्न की कमी हो गई वह किस प्रकार से हो गई। मैं तो समझता हूं कि इसका एकमात्र कारण सरकार की गलत नीति है? जो मुनाफाखोर हैं, जो चोर बाजारी करने वाले लोग हैं, उन्होंने अनाज को अपने साथ रखा है और उसे उपभोक्ताओं के पास जाने नहीं दिया है। सरकार को उनके ऊपर जितनी जोर की कार्यवाही करनी चाहिये थी उतनी नहीं की गई है और सरकार इसी पशोपेश में पड़ी रही और आज भी पड़ी हुई है कि हम क्या करें। सरकार कभी उनको चेतावनी देती है कि हम तुम्हारे खिलाफ ऐसे-ऐसे उपाय करेंगे मगर यहां का जो व्यापारी वर्ग है उसने सही तरीके पर व्यवहार नहीं किया है। यहां का व्यापारी वर्ग इस सरकार की नस को जानता है और वह कभी भी किसी प्रकार का सहयोग सरकार को नहीं देता है। सरकारी लोगों ने, शासक पार्टी के लोगों ने दूसरे विरोधी दलों के ऊपर इल्जाम लगाया कि ये लोग जो हैं वे बिना वजह आन्दोलन खड़ा कर के समस्याओं को अधिक मुश्किल करते हैं लेकिन मैं उनको बता देना चाहता हूं कि बात ऐसी नहीं है। अगर विरोधी दल के लोगों ने इस प्रकार के आन्दोलन उस वक्त न खड़े किये होते तो यहां की जनता भूखों मर जाती या यहां एक प्रकार का अंदरूनी रिवोल्ट, अन्दरूनी क्रान्ति इस देश में पैदा हो जाती जिससे कि यहां पर एक भयंकर वातावरण पैदा हो जाता। विरोधी दल के लोगों ने जो आन्दोलन खड़ा किया उससे जनता में जो असंतोष था वह चैनेलाइज हो गया, उसका एक मार्ग बन गया और सरकार जो कम्पलेसेंसी में थी, विश्वास की नींद में सो रही थी वह जागी और उसको कुछ हद तक कारगर कदम उठाने पड़े। इसलिये यह कहना कि जो विरोधी पार्टी के लोग हैं वे आन्दोलन खड़ा करते है और हमारी समस्याओं को मुश्किल करते है यह बात सही नहीं है। सरकार आज तक यह फैसला नहीं कर पाई है कि हम इस समस्या का हल किस प्रकार ढूंढें।

उपसभाध्यक्ष जी, यह मानी हुई बात है कि जब तक इस देश में अन्न की समस्या पूरी तरह से सुलझ नहीं जाती तब तक इस देश में कोई शान्ति नहीं रह सकती और हमारी जो भी योजनाएं हों उसमें हम आगे नहीं बढ़ सकते। आज हमारे देश में दो बड़े प्रश्न हैं: एक तो अन्न का प्रश्न है जो हमारी डेवलपमेंट की योजना है उसका पूरा होना है, और दूसरा प्रश्न हमारे देश के ऊपर जो संकट है उसके बारे

में है--उसके बारे में अभी चर्चा का विषय नहीं है लेकिन अन्न की समस्या जब तक आप हल नहीं करेंगे तब तक मैं कहूंगा कि कोई भी समस्या हल नहीं हो पाएगी, कोई भी योजना पूरी नहीं हो पाएगी। इस लिए यह जरूरी है कि जो चौथी योजना हम बनाने जा रहे हैं उसमें खती के ऊपर अधिक ध्यान दें। लेकिन सरकार अभी तक ढुलमुल नीति में है। कई बार मैंने यहां पर सवाल किया कि चौथी योजना जो आ रही है उसमें ज्यादा जोर खेती के ऊपर दिया जायगा या इंडस्ट्रीज के ऊपर, उद्योगों के ऊपर दिया जायगा, तो सरकार की ओर से ढुलमुल बताया जाता है, यह नहीं कहा जाता है, साफ नहीं बतलाते हैं कि एलोकेशन ज्यादा है, इस पर इतना ज्यादा खर्च किया जायगा लेकिन यह कहा जाता है कि हमने कोई इम्फैसिस एग्रीकल्चर के डेवलपमेंट पर नहीं दिया है। ऐसा नहीं है, तो मेरा निवेदन है कि जब तक हमारी योजना खेती के ऊपर इम्फैसिस दे कर, उसको इम्फैसाइज करके नहीं बनती, इस देश में हम अन्न के बारे में स्वावलम्बी नहीं होते तब तक हमारी कोई योजना पूरी नहीं हो पायेगी। तो इसके लिए यह जो सरकार की नीति है कि खाली फूडग्रेंस कार्पोरेशन बनाना और प्रोक्योरमेंट करना और बफर स्टाक का निर्माण करना, इससे कुछ होने वाला नहीं है क्योंकि यह कहा गया था कि फूडग्रेन कारपोरेशन बनाने के बाद जो फसल अब की बाजारों में आने वाली है उसके आने के बाद अन्न के भाव कम हो जायेंगे। लेकिन हुआ यह कि अनाज का भाव दिन प्रति दिन बढ़ता जा रहा है। कल ही कहा गया था कि कुछ दिन पहले भाव कम हो गये थे लेकिन अब बढ़ने लग गये हैं। यू० पी० के बारे में आज के अखबारों में है कि वहां की मंडियों में माल नहीं आ रहा है। तो इस प्रकार जो हमारी आशा लगी थी कि अन्न की समस्या हल कर लेंगे तो वह पूरी नहीं हो पायी। तो मेरा यह सुझाव है कि जब तक हम प्रोक्योरमेण्ट और डिसट्रिब्यूशन का कम्प्लीट नेशनलाइजशन नहीं करेंगे तब तक इस समस्या को हल करने वाले नहीं है। यह सुझाव हमने बार बार इस सदन में रखा है। सरकार कहती है इसके लिये हमारे पास पूरी मशीनरी नहीं है लेकिन जब तक इस समस्या को प्राथमिकता नहीं दी जायगी तब तक इस प्रकार हाफहार्टेडली कोशिश करने से कभी लोक-कामों को करने में प्रगति नहीं हो सकती और कोई मसला, कोई समस्या सुलझ नहीं सकती। जब तक अन्न के बारे में ठोस नीति न हो--और वह नीति राष्ट्रीयकरण की ही हो सकती है--तब तक हमारी खाद्य समस्या हल नहीं होगी।

दूसरा सवाल इस बिल में एटामिक रिसर्च के बारे में है। उपसभाध्यक्ष जी, आपको मालूम होगा कि अभी हाल चीन ने एक अणु बम का विस्फोट करके इस देश को बड़े खतरे में डाल दिया है और इस देश ने एटामिक अस्त्र निर्माण करना चाहिये या नहीं करना चाहिये इसके बारे में काफी विवाद उठ खड़ा हुआ है। आज कुछ लोग कहते हैं एटम बम निर्माण करना चाहिये, कुछ लोग कहते हैं नहीं करना चाहिये। इसके बारे में सरकार की ओर से खास तौर पर नीति का स्पष्टीकरण नहीं किया गया है। कल ही प्रधान मंत्री ने कहा था कि हम एटम बम का निर्माण नहीं करेंगे। मैं नहीं कहता हमें इस देश में एटम बम का निर्माण करना चाहिये लेकिन मेरा निवेदन यह है कि हमें विचार करना है कि इस संबंध में क्या हम सारेन्टिटी की नीति की तरफ जाना चाहते हैं या हम अपने देश को बचाना चाहते है? अगर हमारे देश के ऊपर एटामिक संकट छाया हुआ है और वह दिन प्रति दिन बढ़ता है तो हमें क्या उपाय करना चाहिये। (*Time bell rings*) इस संबंध में मेरा सुझाव यह है कि इसके बारे में पुर्नविचार होना चाहिये।

[श्री रमेशचन्द्र शंकरराव खांडेकर]

यह एक पार्टी की नीति नहीं हो सकती है । यह राष्ट्र का मसला है इसलिये सब पार्टियों को मिलकर के एक तरह की कान्फ्रेंस करके इसके संबंध में पुनर्विचार करके कोई निर्णय लेना चाहिये ।

अभी मंत्री जी ने कहा कि कोरबा (मध्य प्रदेश) में अल्यूमिनियम का प्लान्ट खुलने जा रहा है । इसके लिये मैं धन्यवाद देना चाहता हूं कि मध्य प्रदेश को, जो एक पिछड़ा हुआ हिस्सा है, आप उन्नति की ओर ले आ रहे हैं, यहां काफी इन्डस्ट्रीज ले आ रहे हैं । मैं इसका स्वागत करता हूं ।

अन्त में मैं एक बात और कहना चाहता हूं । क्या शक्कर के उत्पादन के संबंध में एक पैसे की मांग भी इसमें की गई है ? शक्कर के सिलसिले में सरकार की ढिलमिल नीति रही है जिसकी वजह से हमारे यहां चीनी का उत्पादन आंकड़ों में तो बढ़ रहा है लेकिन उसके दाम भी अधिक बढ़ते जा रहे हैं और दूसरी ओर शक्कर मिलती नहीं है । हम फारेन एक्सचेन्ज प्राप्त करने के लिये उसका एक्सपोर्ट करते हैं और सबसिडी देकर एक्सपोर्ट करते हैं जिससे फारेन एक्सचेन्ज कमाने में विघ्न न हो । इसमें दो मत नहीं हो सकते कि अगर हमको देश की प्रगति करनी है तो उसके लिये हमको फारेन एक्सचेन्ज की आवश्यकता होगी लेकिन यह चीनी के बारे में जो नीति है, जैसा कि कल के अखबारों में मैंने पढ़ा था, चीनी की मिलें तरक्की नहीं कर पा रही हैं । इसके संबंध में हमें विचार करना चाहिये कि हम उनको गन्ना किस प्रकार प्राप्त करवा दें और अगर उसका उपयोग अच्छी तरह से नहीं करते हैं तो मैं भी चाहूंगा कि शक्कर की इन्डस्ट्री का राष्ट्रीयकरण हो । जब तक हम उसका राष्ट्रीयकरण नहीं करेंगे तब तक शक्कर की समस्या का समाधान नहीं होगा ।

मैं इस मत का नहीं हूं कि हर चीज का राष्ट्रीयकरण करने से समस्या हल हो जायेगी । राष्ट्रीयकरण के बाद भी दूसरी समस्याएं और उत्पन्न हो सकती हैं । लेकिन हमारे यहां मूलभूत बात है अन्न की समस्या और उस समस्या को हल कैसे किया जाय । इस संबंध में शक्कर की समस्या को जब तक आप ठोस ढंग से नहीं सोचेंगे तब तक हम कुछ नहीं कर पायेंगे । जब तक हम शक्कर उद्योग का राष्ट्रीयकरण नहीं कर पायेंगे और जब तक हम हाफहार्टेडली बात करेंगे तब तक यह समस्या सुलझने की नहीं । इतना कह कर मैं इस बिल का समर्थन करता हूं ।

पंडित भवानी प्रसाद तिवारी (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, किसी राष्ट्र को गौरवपूर्ण और शक्तिमय स्थिति को आंकने के लिये जितनी मुख्य चीजों की, मुख्य तत्वों की आवश्यकता होती है, आज इस विनियोग बिल में उन सबका संकेत मिलता है । पहली आवश्यकता किसी राष्ट्र के बौद्धिक स्तर की उन्नति की होती है । यह ठीक है कि जो हमारा शिक्षा विभाग है वह इस दिशा में बहुत जागरूकता से काम कर रहा है और जो एक आयोग का निर्माण हुआ है और जो यह विवरण प्रस्तुत करेगा कि हमारे राष्ट्र में शिक्षा की क्या नीति हो, वह शिक्षा विभाग के लिये बधाई का विषय है । वैसे इस संबंध में कुछ आलोचनाएं भी हुई हैं और जो आलोचनाएं सामने आई उसमें प्रमुख बात यह कही गई कि विदेशी विद्वानों को इस आयोग में स्थान दिया गया है । परन्तु जो भारतवर्ष का सांस्कृतिक इतिहास जानता है उसे यह बात मालूम है कि हमारी राष्ट्रीयता एक संकीर्ण राष्ट्रीयता नहीं है, वह राष्ट्रीयता सम्पूर्ण मानवता की ओर हमेशा उन्मुख हुई है और आज भी हो रही है । आजादी की लड़ाई चलते हुए, स्वतंत्रता का संग्राम होते हुए, गांधी जी ने यह एक परिभाषा राष्ट्रीयता की दी थी, एक ही वाक्य में कि उसकी कसौटी यह होनी चाहिये कि वह अन्तर्राष्ट्रीयता से टकराए नहीं बल्कि उसकी ओर उन्मुख हो । अतएव यह जो आयोग का

निर्माण हुआ है, उसमें उच्च कोटि के विद्वान् रखे गये हैं। उसका विवरण आएगा, तो अभी से आश्वस्त हुआ जा सकता है कि वह विवरण शिक्षा की एक राष्ट्रीय नीति निर्धारित करने के लिये सहायक होगा ।

इस विषय को लेकर अनेक बार भाषायी विवाद भी सदन में उठा है, कई बार पक्ष विपक्ष उग्र भी हुआ है। परन्तु आज की स्थिति देखते हुए हमें इस बात का हर्ष हो रहा है, जैसे कि इसी सप्ताह में हमारे पास समाचार आए हैं कि कतिपय राज्य सरकारें इस बात का निर्णय कर रही हैं कि जो उनके यहां की अपनी मातृभाषा है उसी को सरकारी कामकाज में, दफ्तरों में बरतेंगे और दूसरी भाषा नहीं बरतेंगे । इस समाचार के साथ यहां के अधिकारियों ने भी यह बात कही है कि जिस भाषा में उनके पास पत्र आएंगे उसी भाषा में उनके उत्तर या प्रत्युत्तर यहां से दिये जायेंगे । स्पष्ट है कि हिन्दी भाषाभाषी प्रान्त अनेक हैं । यदि उन सभी ने यह निर्णय किया कि जिससे वहां की लिखापढ़ी यहां से हिन्दी भाषा में होने लगे और उसमें उत्तर जाने लगे तो यह स्पष्ट दिखायी देता है कि जिसकी मांग बहुत दिनों से हो रही थी, वह अपने आप खड़ी हो गई है ।

दूसरी स्थिति जो किसी राष्ट्र को शक्तिशाली बनाती है, वह उसकी आर्थिक स्थिति होती है और इस बिल में आर्थिक स्थिति के सम्बंध में भी चर्चा है तथा इसके साथ ही साथ कृषि की भी है, पैदावार के बारे में भी है और उद्योग के बारे में भी है । जहां तक खाद्य और कृषि का संबंध है, अभी हमारे माननीय सदस्य श्री खांडेकर जी ने अपने विचार व्यक्त किये और उन्होंने प्रश्न किया कि आज की विषम स्थिति के कारण क्या हैं और हमें उनके भीतर जाना चाहिए । कारण तो बहुत स्पष्ट हैं । जब औद्योगिक स्थिति में कोई राष्ट्र पहुंचता है। जब पूंजी दौड़ने लगती है तो, समाज की प्रवृति लोभ और लाभ की ओर होती है और प्रत्येक वर्ग इसमें थोड़ा बहुत फंस जाता है। तब दूसरी स्थिति यह पैदा होती है कि हम एक दूसरे के ऊपर जिम्मेदारी के आरोप लगाते हैं । ऐसी विषम स्थिति में जो कि अभी पैदा हुई थी, जो मार्गदर्शन है, वह हमने खोया नहीं और इस बात का प्रश्न सामने आया कि किस प्रकार शासन अपना योगदान इस संबंध में कर सकता है । जो इस विषमता के कारण हैं अगर वे हट जायें तो अनाज सबको मिल सकता है । अभी हाल ही में अनाज वितरण के संबंध में सदन में 'फूड कार्पोरेशन' का एक बिल आया था और वह इसी अर्थ से आया था कि हमारे यहां वितरण की ठीक व्यवस्था की कमी है । परन्तु इस समय इस बात की भी कमी महसूस की गई है कि उत्पादन के संबंध में भी इस तरह का नियम बनाया जाना चाहिये जिससे अधिक लाभ हो सकता है । मैं इस बारे में ज्यादा नहीं जानता हूं परन्तु समाचार देखे हैं जिससे यह प्रकट होता है कि शासन इस दृष्टि से भी विचार कर रहा है कि एक निगम इस प्रकार का भी गठित हो । तो मैं देखता हूं कि इन निगमों के आने के साथ जो उनको अधिकार मिलते हैं, उसमें मुख्यतः इस बात का ध्यान रखा जाना चाहिये कि किसानों को उनके अनाज की कीमत उत्साहवर्धक मिलनी चाहिये । यह एक बात, इस बात की अनुभूति है कि जो हमारे किसान हैं वे किसी तरह से भी अवनति की स्थिति में न जा सकें, दरिद्रता की स्थिति में न जा सकें । उसके आधार पर वे जीवित और कार्यशील बने रहें, यही देखना हमारा परम कर्तव्य है ।

उद्योग के संबंध में इसमें जो इशारा है, जिनके बारे में हमारे एक माननीय सदस्य ने धन्यवाद दिया है कि मध्य प्रदेश के कोरबा के स्थान पर एलुमिनियम का प्लांट लगाया जा रहा है, उससे मैं सहमत होते हुए भी यह ध्यान दिलाना चाहता हूं कि मध्य प्रदेश में जो बैलाडीला स्थान है, वहां पर धाऊ और लोहा होता है । यह बात किसी

[पंडित भवानी प्रसाद तिवारी]

से छिपी हुई नहीं है और प्रश्नोत्तर के समय भी यह बात सामने आई थी। हां, अनुभव इस बात का होता है कि इस तरह के जो काम होते हैं, उनके संचालन में बहुत विलम्ब होता है, जो कि नहीं होना चाहिये। अगर वहां पर किसी तरह का स्टील प्लांट हो जाये तो वह न केवल मध्य प्रदेश के लिए बल्कि सारे देश के लिए एक लाभकर स्थिति पैदा कर सकता है। इस बात की ओर मैं माननीय मंत्री जी का ध्यान आकृष्ट करना चाहता हूं।

एक मिनट में मैं यह बात विचार करना चाहता हूं, इस बिल में एटामिक इनरजी के बारे में इशारा है। आज के युग में यह देखा गया है कि जो देश इस तरह की इनरजी उत्पादन करते हैं, विशेषकर जो शस्त्र बना कर खड़ा कर देते हैं, उनकी अपनी एक शक्ति मानी जाती है। हमने जो स्थिति आज स्वीकार की है वह यह है कि हम इस इनरजी से शस्त्र नहीं बनायेंगे और इस तरह के शस्त्र बनाने का विरोध किया जाना चाहिये। जिनके पास इस तरह के शस्त्र हैं उनसे भी कहा जाये कि यह बात गलत है। इसके होते हुए मुझे यह आवश्यक लगता है कि रचनात्मक स्थिति के संबंध में जो भ्रान्तियां फैली हुई हैं उनको दूर किया जाना चाहिये। आखिर हमारा रिसर्च इस संबंध में कहां तक पहुंचा है, जो रचनात्मक कार्य इस संबंध में हमने किये हैं, उसका एक स्वरूप जनता के सामने प्रस्तुत होना चाहिये। वैसे तो इस संबंध में कुछ आंकड़े दिये जाते है कि हम कहां तक पहुंचे हैं, लेकिन कुछ भ्रांतियां हैं, जिन्हें दूर किया जाना आवश्यक है। हमने इस संबंध में कहां तक रिसर्च कर लिया है और यह कार्य देश को कहां तक गौरवमय स्थिति प्रदान करता है और कहां तक शक्तिमय स्थिति प्रदान करता है, इसको बताने की आवश्यकता है। अन्त में मैं इस बिल का समर्थन करता हूं।

SHRI B. K. P. SINHA (Bihar): Sir, we are living in the atomic age. Our late Prime Minister at great pains emphasised on every possible occasion to be conscious of this new development. There has been a new world-shaking development, I mean the explosion of atom bomb by our neighbour, China, which is in occupation of several thousand square miles of our territory. I regret to find from this Appropriation Bill that the awareness of atomic danger and the awareness to take counter measures is not yet there.

Sir, there are two small items which-this Supplementary Budget provides, Rs. 98,000 for the Department of Atomic Energy and Rs. 33,87,000 for Atomic Energy Research proper. But as I see the break-up of these figures, I find that on real research of atomic energy and on the security of the atomic establishments we are spending Rs. 6,800 and Rs. 11,37,000. Less than 30 per cent, of these new demands really go for atomic energy research. That in my opinion does not indicate a healthy approach or a healthy awareness of the dangers that we are faced with.

Sir, our nuclear programme is strait-jacketed. It works under certain limitations. Number one, we have reactors which I would call 'tied reactors'. Those reactors we can use only for particular purposes and not for any purpose for which we would like to use them. Then we are getting fissionable material from foreign countries even now and even their use is tied up in the sense that we have not the freedom to use them for whatever purposes we choose. There is a third limitation but that limitation is of our own imposition. That is, we have followed the British pattern and therefore we are utilising nuclear energy peacefully only for the production of power or electrical energy. The result of these inhibitions, is that we have not been able to achieve or produce nuclear

bombs. To-day is not the occasion when I will discuss the propriety or impropriety of producing the atom bomb. The occasion will come when we discuss foreign affairs but even within the limitations of the present use of atomic energy, we are not doing all that we could because of the .three factors that I have outlined above. The consequence has been that the nuclear possibilities within the limitations laid down by our peaceful policy are not being realised. Therefore I would suggesl for the consideration of the Minis'.er of Atomic Energy who happens to be the Prime Minister that it is time now that we made efforts to establish our own reactors with our own designs and our own materials, I am confident that our atomic scientists— -and we have some of the most brilliant atomic scientists in the world— can establish their own reactors and ■we shall be free to use those reactors in the way we choose. Moreover, we should' make earnest efforts to produce in adequate quantity our own fissionable materials which would not be subject to the limitations that are imposed on the material that we import from foreign countries. I was rather surprised when I read the report of the Rare Earths Limited. That project controls the production of atomic minerals in this country. The report indicates that while the profits of that project have gone up, there is a fall of 25 per cent, in the production of atomic minerals. The reason was, there was electricity scarcity, power scarcity in Kerala. If power scarcity is there, should our atomic establishments be the first to suffer or should they suffer at all? Is it not necessary, in this atomic age, to frame regulations according to which power shall never be denied, whatever the scarcity, to these atonic establishments? Within the limits of peaceful uses of atomic energy, there are many couniri.es which have been using it for particular purposes, we ■are using it only for the production of electricity. In the U.S. they have an Operation GNOME. According to that they produce materials with which they blast big rocks. There is another operation, known as 'Operation Thresher'. Atomic capability is used in this operation for digging canals, for blasting the underground rocks, etc. There is no reason why even though we are wedded to the policy of peaceful use *ot* atomic energy, we should not adopt these advanced operations in this country also. I am informed, and informed by the nuclear newspaper that we produce, that these two projects would not endanger human lives if these projects are carried on in a controlled manner. For both these projects, whether it is GNOME or Operation Thresher, involve the use of plain or clean nuclear material and they cause no danger to the people working on the project nor to the people who live in the neighbourhood subject to certain essential measures taken for safeguarding their health. I am surprised that when we make this plea, we are faced with the reply from the Government that the limiting factor is the cost. A nation that is in mortal danger, a nation that faces grave threat from a powerful and aggressive neighbour and a nation which, I am pained to say, is prepared to spend Rs. IOO crores on prestigious programmes like television has no money to spare for atomic research or atomic projects which mean life and death to this country. I hope these opinions shall be forwarded to the Minister of Atomic Energy.

I next come to the question of education. I have also my objection to the drafting of foreign experts and foreign consultants in such large numbers on this Education Commission. I do not object to them on the ground of nationalism. My nationalism is not the nationalism of one who suffers from an inferiority complex but there are weightier and more practical reasons. Each country has a particular type of education. The system varies from country to country. I could know it when I went to Mongalia and Soviet Russia. Even the American system differs from the

[Shri B. K. P. Sinha.] British system and we have tried to cull honey from every place. We have tried to pool together wisdom from all countries. My fear is it will become a Tower of Babel, with one not understanding the language of the other. I will tell you a small experience that I had in Russia. I went to the Moscow University and had a talk with one of the top-most officers of that University—the Vice-Chancellor or somebody, I do not remember exactly who he was but he was holding a very high position— and when I discussed the system of education, I found and he also discovered that our systems differed and differed basically and then he told me* an interesting story. He was put on a U.N. Commission to formulate a scheme of education for some African country, which was till lately a British Colony. He was on the Commission associated with certain British and continental experts. After they had proceeded with their work for some time, the Moscow Professor told me that he felt like a tosl Pian and he thought he would not be of any use because the colonial system of education had developed on the British pattern and the Russian pattern was entirely different. Therefore as a matter of prudence, and as a matter of wisdom, thereafter the Russian Professor kept quiet. In such a situation, I feel that this association may not carry us very far. I am told that the Education Minister has asked for an interim report on the language of the Universities. *It* is my fear that through this—I do not challenge the motives of the Education Minister, I never challenge it—tout my fear is that this may lead to the rush of English by the back door. After independence, education has assumed a mass character and mass education can only be given in the language of the masses—the mother-tongue. We have made earnest efforts to revive the standards of English. We have now established one higher institution in the South, T am told, in Hyderabad I assure you, establish thousands of institutions for maintaining the standards of higher English in every Block of the country but even then the standards of English are not going to revive because there is mass education. I will finish with a small story. We all know the story of King Canute. The courtiers of Canute told him that he was a superman and that even the tides of the ocean would roll back at his command. Canute was a wise man. Canute demonstrated to his courtiers by ordering the tides back. The tides would not obey him. The place of courtiers has now been taken by experts, by the Vice-Chancellors and what not. It is for the Parliament to lay down the policy. The experts have to operate, within the limits of that policy. The experts cannot influence the policy of the Government. It is for us to influence and lay down the

5 p.M. policy of the Covernment.

But then the experts say you cannot do without English. The experts also say that you can roll back the tide of your regional languages and mother tongues. But the tide will not roll back. I hope our policy framers were as wise as King Canute. *(Time bell rings.)*

Just two minutes, Sir.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Yes.

SHRI B. K. P. SINHA: Sir, whenever a plea is made for the introduction of Hindi, we are told that Hindi is inadequate. And who are the gentlemen who pass this judgment? The gentlemen who do not know what is क, ख, ग, घ. An \ is it not the duty of the Government to remove this inadequacy? In this connection I am reminded of the Hebrew language. Hebrew was a dead language. It had been dead for two thousand years. But the Hebrew language, after waves of migrants began pouring into Israel, the Hebrew language was again revived after it had been dead for two thousand

years. We have completed seventeen years of our independence. They, the Israelites, are one year younger; they became free only in 1948, and w.thin > ten years of their independence education in the university, in all the technical subjects, began to be imparted in the Hebrew language. And why should we not take advantage of the lessons and experience of these Israeli people?

Sir, whenever we make a plea for Hindi, we face a reaction. Choice phrases are flung at our face, 'Hindi lobby', 'Hindi imperialists,' 'Hindi-walas'. If there is a Hindi lobby, then the first lobby, or the firs*, lobbyist was a Bengali gentleman, Sarda j Charan Mitra—if I mistake no': his j name—who, in the nineteenth century | was the first man to make a plea for the introduction of Hindi a the national language. He called it Devanagari. Again, if there is a I Hindi lobby, then I am afraid the first j lobbyist was Mahatma Gandhi, a | Gujarati gentleman, who did no': come | from a Hindi area. But he knew that the unity of this country can be maintained only if gradually Hindi is introduced as the official language of this country. Who is a Hindi lobbyist then? Then Hindi lobbyist wa;. Mahatma Gandhi. Then comes Hindiwala. Now, the first Hindiwala was Swami | Dayanand Saraswati, again a Gujarati gentleman who came from the Saurashtra region, from the same region from which our Education Minister comes.

THE VICE-CHAIRMAN (SfflK M. P. BHARGAVA) : It is time to wind up, Mr. Sinha.

SHRI B. K. P. SINHA: I am just now winding up, Sir. Because these epithets are flung at our face, I am putting this plea to rebut the charge-of 'imperialists'. If a gentleman who comes from a stock which is less than half per cent, of the population of this country, whose mother tongue is English, makes a plea for the continuance of English, he is a patriot. On. the other hand, if we, who represent fifty per cent of the population, make a plea for Hindi—it is not our plea alone; it is the plea of Mahatma Gandhi; it is the plea of many great' men; it is the plea of the Constitution of India—when we make that plea, we are dubbed imperialists. The roles have changed, because the country's status has changed. We who gave of our best to the country in' the age of the national struggle are today called thr imperialists. Those gentlemen who found the fulfilment of their soul and the development of their personality while serving under their British masters are the patriots today. I do not make a plea for the introduction of Hindi here and now. My only plea is: Create conditions so that Hindi develops, if at all it is undeveloped, rapidly.

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five minutes past five of the clock till eleven of the clock-on Friday, the llth December., 1364.

GMGIPND— RS— 1071 R.S.—[J. C. No. 11191/64-65]— 29-3-65— 550.-